

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 2909/2023

[Arising out of impugned final judgment and order dated 25-05-2022 in CRLA No. 2682/1982 passed by the High Court of Judicature at Allahabad]

AMAN SINGH & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

IA No. 15987/2023 - EXEMPTION FROM FILING O.T.

WITH

SLP(Crl) No. 3439/2023 (II)

SLP(Crl) No. 7653/2025 (II)

Date : 21-04-2026 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE UJJAL BHUYAN
HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s) :Dr. Sumant Bharadwaj, Adv.
Dr. Vedant Bharadwaj, Adv.
Ms. Mridula Ray Bharadwaj, AOR
Mrs. Amrita Behera, Adv.
Mr. Vikash Parasar, Adv.
Mr. D.M.sharma, Adv.
Mrs. Pooja Gupta, Adv.
Mr. Anshu Singh, Adv.
Ms. Anshita Sharma, Adv.

Dr. P. George Giri, AOR
Dr. Jasmin Kurian Giri, Adv.

For Respondent(s) :Mr. Arup Banerjee, AOR
Mrs. Sweta Yadav, Adv.
Mr. Ghanshyam Singh, Adv.
Mr. Shiv Pratap Singh, Adv.
Mr. Tanishq Dev Kadam, Adv.
Mr. Amitabh Poddar, Adv.
Mr. Sanjiv Sharma, Adv.
Mr. Kumar Rupak, Adv.
Mr. Rajiv Agnihotri, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

- 1. Leave granted for consideration of the prayer for bail.**
- 2. List on 08.05.2026.**

**(RASHI GUPTA)
COURT MASTER (SH)**

**(AVGV RAMU)
COURT MASTER (NSH)**